

Item No.16

State vs. Harish

FIR No. 356/2019

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

18.08.2020

Present: Learned APP for the State through V/C

Shri Kushal Dahiya, learned remand advocate through V/C

Accused produced from J/C (*Rohini Jail*) through V/C

IO through V/C

Court is convened from residence office through V/C (CISCO WEBEX).

It is stated by the accused that he has received the copy of the charge-sheet. He further stated the copy is complete and the same been checked by his counsel *Shri R.S Malik*.

It is stated by the IO that main case is pending trial before the court of *Shri Sunil Beniwal*, learned ASJ (NDPS), West District, *Tis Hazari* Court, Delhi.

Heard. File perused.

By way of this supplementary *challan*, accused *Harish* is sent to face the trial, *inter-alia*, for the offence punishable under section 302 IPC which is exclusively triable by the court of Sessions. Main *challan* is stated to be pending before the court of *Shri Sunil Beniwal*, learned ASJ.

Therefore, let file be put up before the court of learned District & Sessions Judge, West District, *Tis Hazari* Courts on 29.08.2020 for appropriate orders/directions.

बबीता पुनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-08
Metropolitan Magistrate-08
जिला परिवार, बंगला नं. 350, गुडगांव
West District, Room No. 350, The Court

Jail Superintendent is directed to produce the accused through V/C before the court of learned District & Sessions Judge, West District, Delhi on the above mentioned date at 02:00 p.m.,

Ahlmad is directed to send to that Court the record of the case and the documents and articles, if any, which are to be produced in evidence.

The Public Prosecutor be notified of the commitment of the case to the Court of Session.

(Babita Punia)
MM-06, West District
THC, Delhi/18.08.2020

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डविकारी न्यायालय-06
Metropolitam Magistrate-06
जिला पश्चिम, कमरा नं. 35, टि.डी. हॉल
West District Room No. 35, Tis Hazari
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

State vs. Sumit Giri @ Data

FIR No. 0028/2020

PS: Hari Nagar

U/sec. 379/411 IPC

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

18.08.2020

Present: Learned APP for the State

Shri Kushal Dahiya, learned legal aid counsel

Accused produced from J/C (Central Jail 1).

IO though V/C

Complainant *Madhu Gupta* through V/C (present in the court in person)

Shri Sachet Gupta, owner of the stolen property through V/C

Court is convened from residence office through V/C (CISCO WEBEX).

It is stated by the complainant that she had lodged the FIR regarding theft of her belongings including one mobile phone. She further stated that now since her mobile phone has been recovered, she does not want to pursue the case and wants to compound the offence.

Owner of the stolen mobile phone has also stated that he has forgiven the accused and does not want to pursue the case. He seeks permission to compound the offence.

IO has duly identified the complainant and the owner of the stolen property.

I have examined the complainant and the owner of stolen property about their voluntariness.


बबीता पुनिया
Ms. BABITA PUNYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitan Magistrate-06
जिला परिषद, कमरा नं. 355, कुलीन लाल
West District, Room No. 355, Kulin Lal
पोस्ट इजारी न्यायालय, 15, पी
Tis Hazari, Delhi

Having examined them, I am of the view that they are making the statements voluntarily without any force, pressure or undue influence. Therefore, let their statements be recorded separately. Statements recorded. Complainant has signed the same. Let statement of owner be stolen property be sent to him through *WhatsApp* with direction to send it back after signing it. Duly signed statement received through *WhatsApp*.

Heard. File perused.

Perusal of the file reveals that accused is sent to face the trial for the offence punishable under section 411 IPC which is compoundable by the owner of stolen property within the scheme of Code of Criminal Procedure, 1973. Therefore, in view of the separate statement of the complainant/owner of the stolen property i.e. mobile phone, offence punishable under section 411 IPC stands compounded. Consequently, accused *Sumit Giri* stands acquitted in this case.

He be released from J/C, if not required in any other case.

Case property, if not already released, be released to the rightful owner. *Superduginma*, if any, stands cancelled.

Copy of the order be sent to the Jail Superintend for compliance.

File be consigned to record room after due compliance.

(Babita Puniya)
MM-06, West District
THC , Delhi/18.08.2020

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला परिषद, कमरा नं. 35, टि.डी. भवन
West District, Room No. 35, T.D. Bhawan
दोस हजारी न्यायालय दिल्ली
The Metropolitan Magistrate, Delhi

Item No.4

State vs. Raju Mishra

E-FIR No. 28377/2019

PS: Hari Nagar

U/sec. 411 IPC

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

18.08.2020

Fresh charge-sheet received from the court of learned Duty MM. It be checked and registered as per rules.

Present: Learned APP for the State

Shri Kushal Dahiya, learned legal aid counsel

Accused is stated to be in J/C

Court is convened through V/C from residence office.

File perused. Heard.

I take cognizance of the offence.

Prima-facie there is sufficient material on record to summon the accused. Therefore, Jail Superintendent is directed to produce the accused on next date of hearing through V/C. Copy of the charge-sheet be also supplied to the accused through Jail Superintendent.

Put up on 01.09.2020 for further proceedings.

Complainant, owner of stolen property and the IO are also directed to join the proceedings through V/C on the next date of hearing. V/C number be shared with all the concerned parties.

(Babita Puniya)

MM-06, West Distict

Tis Hazari Court, Delhi/18.08.2020

बबीता पुनिया

Ms. BABITA PUNIYA

महानगर दफ्तरकारी न्यायालय-06

Metropolitam Magistrate-06

जिला पश्चिम, कमरा नं 355, तुर्कीय गली

West District, Room No. 355, Turkhiy Gali

टिस हजारी न्यायालय

Tis Hazari Court, Delhi

Item No.15
State vs. Yatish

FIR No. 128/2020
PS: Hari Nagar
U/sec. 302/304-B/498-A /34 IPC

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

18.08.2020

Present: Learned APP for the State

Shri Kushal Dahiya, learned legal aid counsel

Accused is in J/C (not produced from J/C)

IO through V/C

Court is convened from residence office through V/C (CISCO WEBEX).

Heard. File perused.

Jail Superintendent is directed to produce the accused on 26.08.2020 through V/C at 10:00 a.m., failing which adverse order shall be passed against him. ✓

(Babita Puniya)
MM-06, West District
THC, Delhi/18.08.2020

बबीता पुनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitan Magistrate-06
जिला परिषद, कमरा नं. 355, टुर्की गेट, दिल्ली-110002
West District, Room No. 355, Turk Gate
तीस हज़ारी न्यायालय, दिल्ली
Tis Hazari, Delhi

Item No.13

State vs. Monga

E-FIR No. 4556/2020

PS: Hari Nagar

U/sec. 411 IPC

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

18.08.2020

Present: Learned APP for the State

Shri Kushal Dahiya, learned legal aid counsel

Accused persons are in J/C

Court is convened from residence office through V/C (CISCO WEBEX).

Let an explanation be called from Jail Superintendent as to why action be not taken for not producing the accused through V/C.

Put up on 26.08.2020 for further proceedings. IO and complainant/owner of stolen property are also directed to join the proceedings through V/C on the next date of hearing.

V/C number be shared with all the concerned parties.

(Babita Puniya)
MM-06, West District
THC, Delhi/18.08.2020

बबीता पुनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitan Magistrate-06
जिला परिसर, कमरा नं. 356, दहीन
W District, Room No. 356, The
हरि नगरी न्यायालय, दिल्ली
110015, India

Item No.11

State vs. Sumit Giri

FIR No. 379/2020
PS: Hari Nagar
U/sec. 379/411 IPC

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

18.08.2020

Present: Learned APP for the State through V/C

Shri Kushal Dahiya, learned legal aid counsel through V/C

Accused produced from J/C (Central Jail 1) through V/C

IO through V/C

None for the complainant

Court is convened from residence office through V/C (CISCO WEBEX).

Heard. File perused.

IO is directed to produce the owner of stolen property through V/C on the next date of hearing.

Put up on 26.08.2020 for further proceedings.

(Babita Puniya)
MM-06, West District
THC, Delhi/18.08.2020

बबीता पूनिया
Ms. BABITA PUNYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitan Magistrate-06
जिला परिषद, कमरा नं. 355, टुर्की रोड
West District, Room No. 355, Turk
रीस हजारी न्यायालय, टुर्की रोड
District Court, Turk

Item No.2

State vs. Vinay @ Bheri

E-FIR No. 03751/2019

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

18.08.2020

Court is convened through V/C from residence office.

Present: Learned APP for the State through V/C

Shri Kushal Dahiya, learned legal aid counsel through V/C

Accused^{not a} produced from J/C

Heard. File perused.

Explanation be called from the concerned Jail Superintendent regarding non-production of accused.

Put up on 26.08.2020 for further proceedings through V/C.

IO and complainant/owner of stolen property are also directed to join the proceedings on the next date of hearing.

(Babita Puniya)
MM-06, West District
THC, Delhi/18.08.2020

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला परिषद्, कमरा नं. 355, टुलीज
West District Room No 355
तीस हजारी न्यायालय, दिल्ली
The Hazari Courts, Delhi

Item No.7

State vs. Sajid @ Pappu

FIR No. 209/2019

PS: Mundka

U/Sec. 304-A IPC

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

18.08.2020

Present: Learned APP for the State

Shri Kushal Dahiya, learned legal aid counsel

None for IO

Court is convened through V/C from residence office.

File perused.

Put up on 26.08.2020 for purpose fixed.



(Babita Puniya)
MM-06, West District
THC, Delhi/18.08.2020

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला परिषद, कमरा नं. 355, टिंडी
West District, Room No. 355, Tindi
तीस हजारी न्यायालय दिल्ली
The Metropolitan Magistrate, Delhi

Item No.10

State vs. Rahul Khan

FIR No. 73/2020

PS: Hari Nagar

U/sec. 324 IPC

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

18.08.2020

Present: Learned APP for the State

Shri Kushal Dahiya, learned legal aid counsel

Accused is in J/C (not produced despite specific direction)

Court is convened from residence office through V/C (CISCO WEBEX).

File perused.

Let an explanation be called from the Jail Superintendent for next date of hearing.

Put up on 26.08.2020 through V/C at 10:00 a.m., for further proceedings.

(Babita Puniya)

MM-06, West District
THC, Delhi/18.08.2020

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitan Magistrate-06
जिला परिचय, कमरा नं. 355, पृथी
West District, Room No. 355
तीस हजारी न्यायालय
The Hazari Courts, Delhi

Item No.9

State vs. Ranju

FIR No. 593/2015

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

18.08.2020

Present: Learned APP for the State

Shri Kushal Dahiya, learned legal aid counsel

Accused not produced from J/C

Court is convened from residence office through V/C (CISCO WEBEX).

File perused.

Explanation be called from the Jail Superintendent for next date of hearing.

Put up on 26.08.2020 through V/C for further proceedings.

IO to also join the proceedings on the next date of hearing.

(Babita Punjya)
MM-06, West District
THC, Delhi/18.08.2020

बबीता पुनिया

Ms. BABITA PUNJYA

महानगर दण्डाधिकारी कार्यालय-06

Metropolitan Magistrate-06

दिल्ली पुलिस कमिश्नरी, दिल्ली-06

West District Court, Delhi-06

18.08.2020

18/08/2020

Item No.14

State vs. Hari Pal & Anr

FIR No. 90/2020
PS: Hari Nagar
U/Sec. 364-A/392/34 IPC

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

18.08.2020

Present: Learned APP for the State through V/C

Shri Kushal Dahiya, learned legal aid counsel

Accused *Hari Pal* produced from *Rohini Jail* through V/C

Accused *Ajay* not produced from J/C

Court is convened from residence office through V/C (CISCO WEBEX).

File perused.

It is stated by the accused *Hari Pal* that he has received the copy of charge-sheet. He further stated that his counsel has also checked the charge-sheet and same is complete.

Heard. File perused.

Let an explanation be called from the concerned Jail Superintendent regarding non-production of accused *Ajay*.

Put up on 26.08.2020 through V/C at 10:00 a.m.


(Babita Puniya)
MM-06, West District
THC, Delhi/18.08.2020
बबीता पुनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitan Magistrate-06
जिला परिषद, कमरा नं. 355, टुकीय ब्लाक
West District, Room No. 355, Tukiy Block
दोस हजारी न्यायालय
Tukiy Block
Tukiy Block

Item No.5

State vs. Ashish Sharma @ Moni

FIR No. 289/2020

PS: Mundka

U/sec. 308 IPC

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

18.08.2020

Court is convened through V/C from residence office.

Present: Learned APP for the State through V/C

Shri Kushal Dahiya, learned legal aid counsel through V/C

Accused is stated to be on bail

None for IO. Nor any explanation received from him.

Therefore, SHO concerned is directed to join the proceedings on the next date of hearing.

Put up on 26.08.2020 through V/C for further proceedings/purpose fixed.

(Babita Puniya)
MM-06, West-District
THC, Delhi/18.08.2020

बबीता पुनिया-

Ms. BABITA PUNIYA

महानगर सफाईकारी न्यायालय-06

Metropolitan Magistrate-06

जिला परिषद, कमरा नं. 355, तृतीय

West District, Room No. 355, Third

लीस हजारी न्यायालय, दिल्ली

The District Courts, Delhi

Item No.6

State vs. Mohd. Wasim Saihi

FIR No. 8/2020
PS: Mundka
U/sec. 379/411 IPC

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

18.08.2020

Present: Learned APP for the State through V/C

Shri Kushal Dahiya, learned legal aid counsel through V/C

Accused is stated to be in J/C

Court is convened through V/C from residence office.

Heard. File perused.

I take cognizance of offence.

Let copy of charge-sheet be supplied to the accused through Jail Superintendent.

Put up on 26.08.2020 for further proceedings.

IO and complainant/owner of stolen property are also directed to join the proceedings on the next date of hearing.

(Babita Punia)
MM-06, West District
THC, Delhi/18.08.2020

बबीता पूनिया
Ms. BABITA PUNYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला परिवन्, कमरा नं. 355, टिआर
West District, Room No. 355, Thia
तीस हजारी न्यायालय
Tis Hazari Courts, Delhi

Item No.8

State vs. Neeraj etc

FIR No. 315/2020

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

18.08.2020

Present: Learned APP for the State through V/C

Shri Kushal Dahiya, learned legal aid counsel through V/C

Accused not produced from J/C despite direction to the Jail Superintendent

Court is convened from residence office through V/C (CISCO WEBEX).

File perused.

Explanation be called from the Jail Superintendent for next date of hearing.

Put up on 26.08.2020 through V/C for further proceedings.

IO to also join the proceedings on the next date of hearing.

(Babita Puniya)
MM-06, West District
THC, Delhi/18.08.2020

बबीता पुनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला पश्चिम, कमरा नं. 35
West District, Room No. 35
दण्डाधिकारी न्यायालय

Item No.1

State vs. Gurdeep Singh @ Pali @ Sonu

E-FIR No. 428/2020

PS: Hari Nagar

U/sec. 411 IPC

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

18.08.2020

Present: Learned APP for the State

Shri Kushal Dahiya, learned legal aid counsel

Accused is in J/C, however, not produced from jail

Court is convened through V/C from residence office.

Heard. File perused.

Jail Superintendent is directed to produce the accused on the next date of hearing through V/C failing which adverse order shall be passed against him.

Complainant and IO are also directed to join the proceedings on the next date of hearing through V/C.

Put up the matter on 26.08.2020 at 10:00 a.m., through V/C for further proceedings.

V/C number be shared in advance with all the concerned parties.

(Babita Puniya)
MM-06, West District
Tis Hazari Court, Delhi/18.08.2020

बबीता पुनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला परिषद, बंगला नं. 355, पुरी नं. 17
West District, Room No. 355 Tis Hazari Court
तीस हजारी न्यायालय 28-51
Tis Hazari Courts 28-51

Item No.3

State vs. Sikander

FIR No. 419/2020

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

18.08.2020

Fresh file received from the court of learned Duty MM. It be checked and registered as per rules.

Present: Learned APP for the State through V/C

Shri Kushal Dahiya, learned legal aid counsel through V/C

Accused not produced from J/C

Court is convened through V/C from residence office.

Heard. File perused.

I take cognizance of offence.

Let copy of charge-sheet be supplied to the accused through Jail Superintendent.

Jail Superintendent is directed to produce the accused through V/C on the next date of hearing. IO to also join the proceedings

Put up on 26.08.2020 for further proceedings.

(Babita Puniya)
MM-06, West Distict
Tis Hazari Court, Delhi/18.08.2020

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitan Magistrate-06
जिला परिषद, कमरा नं. 355, टिस हजारी
West District Room No. 355, Tis Hazari
तीस हजारी न्यायालय
18/08/2020